

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 154/2018 in  
O.A. No. 3196/2017

New Delhi, this the 19<sup>th</sup> day of April, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Dr. D.S. Shanker,  
Assistant Professor, Group 'A'  
Aged about 47 Years  
S/o Sh. Shivalingappa,  
R/o IV/16, NCERT Staff Quarters,  
Nasirpur, Dwarka, Sec-1A,  
New Delhi-110045. ... Petitioner

(By Advocate: Shri M.K. Bhardwaj)

**Versus**

1. Sh. Anil Swarup,  
Secretary,  
Ministry of Human Resources & Development,  
Govt. of India,  
Shastri Bhawan, New Delhi.
2. Sh. Sanjay Kumar,  
Joint Secretary,  
Ministry of Human Resources & Development,  
Department of School Education & Literacy,  
Govt. of India,  
Shastri Bhawan, New Delhi.
3. Professor H.K. Senapati,  
Director,  
National Council of Educational Research & Training  
Sri Aurobindo Marg,  
New Delhi-110016. ... Respondents

(By Advocate: Shri Ashok Kumar Panigrahi with  
Shri Rajvardhan Singh)

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

When this matter is taken up for hearing, learned counsel for the respondents, while producing order dated 27.03.2018 passed by the Appellate Authority, presses for dismissal of the CP as they have fully complied with the orders of this Tribunal.

2. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged. However, the petitioner is at liberty to question the orders now passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

**(Nita Chowdhury)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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